

FIR No. 19/20

PS: Darya Ganj

U/s: 392/397/34 IPC & 25/27 Arms Act

Wasim Vs. State

Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Ld. Counsel for applicant/accused Wasim.

1. The present application u/s 439 Cr.PC moved on behalf of applicant/accused Wasim, seeking regular bail. Reply filed by the IO.
2. Trial of the case is pending in the court of undersigned and is at the stage of arguments on charge.
3. The case of the prosecution is that accused alongwith other 3 co-accused persons entered into the shop of the complainant armed with pistol & knife and robbed the complainant.
4. Ld. Counsel for applicant submits that applicant has been falsely implicated in the present case. He submits that chargesheet has been filed, matter is at the stage of arguments on charge and due to Covid-19 it is going to take time to proceed further with the matter, hence, applicant be admitted on bail. Ld. Counsel also submits that police has shown involvement of the applicant in 17 other cases, however, in some of the cases, he has already been released by the

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concerned court. He has also annexed the relevant orders to support his arguments.

5. Ld. APP oppose the bail application primarily on the ground that applicant is involved in 17 other cases of similar nature and is a habitual offender. He also submits that he (applicant) was correctly identified by the complainant during the TIP proceedings.

6. I have considered the rival contentions made by Ld. APP & Ld. Counsel for applicant and perused the record.

7. As per the previous involvement annexed with the report of the IO, the applicant is involved in 17 other cases and as per own submissions of Ld. Counsel for applicant, he has been released only in 3 cases but other 15 cases are still pending against him. Considering the serious allegations against the applicant and his past antecedent, at this stage, no ground for bail is made out. The present application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant.



(Charu Aggarwal)

ASJ-02/Central Distt.

THC/Delhi-04.09.2020

Cr. Rev. No. 176/20
Prem Verma Vs. The State

Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Sh. H. S. Saini, Ld. Counsel for revisionist.
Sh. Virender Singh, Ld. Addl. PP for State.

At request, put up for physical hearing, on 21.09.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.09.2020


SC. No. 211/20
FIR No. 358/19
PS: Kashmere Gate
State VS. Govinda @ Golu

Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. S. C. Jain, Ld. Counsel for respondent.

Put up for arguments on charge, on 05.10.2020.


(Charu Aggarwal)
ASJ-02/Central Distt
THC/Delhi-04.09.2020

Cr. Rev. No. 192/20
Vinod Kumar Aggarwal Vs. State


Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Sh. Kshitiz Aggarwal, Ld. Counsel for revisionist.
Sh. Virender Singh, Ld. Addl. PP for State/respondent.

Notice of the revision petition be sent to the respondent on
filing of PF, for 02.11.2020.

TCR be called two days prior to next date of hearing.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.09.2020

Cr. Rev. No. 193/20
Vinod Kumar Aggarwal Vs. State

Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Sh. Khitez Aggarwal, Ld. Counsel for revisionist.
Sh. Virender Singh, Ld. Addl. PP for State/respondent.

Notice of the revision petition be sent to the respondent on
filing of PF, for 02.11.2020.

TCR be called two days prior to next date of hearing.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.09.2020

SC No. 28297/16
FIR No. 267/10
PS: Patel Nagar
State Vs. Biru Singh @ Birju

Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for accused.

Put up for PE on 28.10.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.09.2020

SC No. 29101/16
FIR No. 323/16
PS: Kashmere Gate
State Vs. Sonu


Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State.

None for accused.

Put up for PE on 03.11.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.09.2020


SC No. 824/19
FIR No. 327/16
PS: Subzi Mandi
State Vs. Praveen Kumar

Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. V. S. Tiwari, Ld. Counsel for complainant.
All 4 accused on C/B with Sh. B. B. Sharma, Ld. Counsel for
all accused.

Put up for PE on 04.11.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.09.2020

SC No. 943/19
FIR No. 72/14
PS: Kamla Market
State Vs. Shambhu Shankran Swami

Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for accused.

Put up for PE on 05.11.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.09.2020

SC No. 28366/16

FIR No. 227/11

PS: Timar Pur

State Vs. Sat Prakash Tyagi


Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State.

All 4 accused on C/B.

Put up for statement of accused on 21.09.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.09.2020

CA No. 291/18
Raman Batra Vs. Isha Batra

Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Sh. Monisha Handa, Ld. Counsel for appellant.
Sh. Rohit Gupta, Ld. Counsel for respondent.

Ld. Counsel for respondent request for physical hearing.

At request of counsel for respondent, put up for arguments

on 21.09.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.09.2020

CA No. 103/19

Isha Batra Vs. Raman Batra

Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Sh. Rohit Gupta, Ld. Counsel for appellant.
Sh. Monisha Handa, Ld. Counsel for respondent.

Ld. Counsel for appellant request for physical hearing.

At request of counsel for appellant, put up for arguments on

21.09.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.09.2020


CA No. 482/19
Tejpal Singh Vs. Amar Singh

Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Sh. S. N. Gupta, Ld. Counsel for appellant.
Sh. Sachin Gautam, Ld. Counsel for respondent.

Put up for arguments on the application u/s 391 Cr.PC as
well as appeal, on 10.11.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.09.2020

CA No. 488/19

Asma Parveen Vs. State & Anr.

Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Sh. Nasir Kamal, Ld. Counsel for appellant.

Sh. Virender Singh, Ld. Addl. PP for State/respondent no. 1.

Put up for arguments on 03.11.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.09.2020

Cr. Rev. No. 51/14

SEBI Vs. United Agro Growth and Resorts Ltd.

Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Ms. Simran Neb, Ld. Counsel for SEBI/complainant.

None for accused.

Put up for final arguments on 19.11.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.09.2020


Cr. Rev. No. 52/16
SEBI Vs. M/s Versatile Plantation Ltd.

Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Ms. Simran Neb, Ld. Counsel for complainant/SEBI.
Sh. Summinder Paswan, counsel for all accused.

Put up for final arguments on 19.11.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.09.2020


CA No. 224/18
Usha Rani Vs. State

Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Sh. B. L. Madhukar, Ld. Counsel for appellant.
Sh. Virender Singh, Ld. Addl. PP for State/respondent.

Put up for arguments on appeal, on 23.10.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.09.2020


CA No. 225/18
Rekha Vs. The State

Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Sh. B. L. Madhukar, Ld. Counsel for appellant.
Sh. Virender Singh, Ld. Addl. PP for State/respondent.

Put up for arguments on appeal, on 23.10.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.09.2020


CA No. 226/18
Ganga Ram VS. The State

Matter taken up through Video Conferencing (Cisco Webex).

04.09.2020

Present: Sh. B. L. Madhukar, Ld. Counsel for appellant.
Sh. Virender Singh, Ld. Addl. PP for State/respondent.

Put up for arguments on appeal, on 23.10.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.09.2020